

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 12 OF 2023 (SZ)**

**IN THE MATTER OF:**

K. Ramesh Babu,  
Hyderabad

....

Applicant(s)

Versus

Union of India,  
rep by its Secretary,  
MoEF&CC, New Delhi & Ors.

....

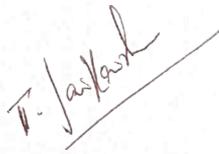
Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5)**

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**Place: Hyderabad.**  
**Date: 29-01-2024.**

  
Counsel for 5th Respondent



**REPORT DATED 29-01-2024 OF THE ENVIRONMENTAL ENGINEER, TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB), REGIONAL OFFICE, KOTHAGUDEM (RESPONDENT No. 5) IN OA No. 12 of 2023.**

It is to submit that an Original Application No. 12 of 2023 was filed by Sri.K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.

Earlier, the Respondent Board filed report dated 11.12.2023 before the Hon'ble NGT. The Hon'ble NGT has taken on record the report filed by the Board during the hearing held on 13.12.2023 and directed the Board to file additional report.

**In this regard, the following is submitted: -**

**Stone Crushing units:**

1. M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R21)**
2. M/s Azeez Constructions (Sai Ganesh Metals), S.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R18)**
3. M/s Bhavani Metals, S.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District **(R16)**
4. M/s Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R19)**
5. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R22)**
6. M/s R.K.Crusher, Toggudem Village, Palvoncha Mandal, Bhadradi Kothagudem District **(R20)**

**Remarks:**

1. Stone crushing units at Sl.No. 1 to 6 have obtained Consent for Operation (CFO) of the Board. Except for Sl.No. 5, the other units are having valid CFO of the Board. M/s.Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District has applied for renewal of CFO and same was not considered by the Board vide order dated 21.03.2023 for certain non-compliances.
2. The above units have been inspected by the Board Officials on 08.12.2023 and during the inspection; it was observed that the units were not in operation since more than 6 months.

**Stone Metal Quarries:**

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R8)**

2. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District **(R12)**
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District **(R13)**
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District **(R14)**
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R9)**
6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R11)**
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District **(R15)**
8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District **(R10)**

**Remarks:**

1. The stone metal quarries at Sl.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation.
2. Stone Metal Quarry at Sl.No. 8 has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad; Consent for Establishment (CFE) and Consent for Operation (CFO) from the Respondent Board.
3. The Respondent Board has issued closure orders to the remaining stone quarry units at Sl.No.1 to 7 for operating without permissions vide orders dated 15.03.2023.
4. The Board has addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7.
5. The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7).
6. During the inspection on 08.12.2023, it was observed that the stone metal quarries were not in operation.
7. Earlier, the respondent Board has calculated environmental compensation on the stone & metal quarry mines (8 nos.) for 21 days i.e., from the day of non-compliance observed during inspection on 23.02.2023 to till the date of closure order 15.03.2023 issued by the Board. Show Cause Notices dated 11.12.2023 regarding levy of compensation were

issued for the above said Stone Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7).

8. The Hon'ble NGT vide order dated 13.12.2023 observed that, the Respondent Board has calculated the damages for a period of 21 days only i.e. from the date of inspection till the date of show cause notice issued. In this connection it is to submit that the Respondent Board levied Environmental Compensation based on the report of CPCB on "Methodology for Assessing Environmental Compensation".

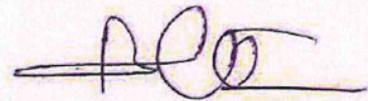
It is to further submit that as per the directions of the Hon'ble NGT order dated 13.12.2023, the Respondent Board has again reviewed the assessment of violation days for calculation of Environmental Compensation in Task Force Committee meeting of the Board held on 23.01.2024. The Committee recommended to revise the Environmental Compensation as per the EIA Notification, 2006 & MoEF &CC Office Memorandum dated 18.05.2012.

Based on the recommendations of the Committee, the Respondent Board will issue Show Cause Notice to the Stone Metal Quarries at Sl. No. 1 to 7 on the revised Environmental Compensation to be levied and directed them to submit their explanation or objections if any, within 15 days from the date of issue of Show Cause Notice.

Based on the reply to the Show Cause Notices, the Board will initiate action for recovery of Environmental Compensation.

**Date:** 29-01-2024.

**Place:** Kothagudem



**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
**T.S. Pollution Control Board**  
**Regional Office, KOTHAGUDEM**

